

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Rejoinder Affidavit By Applicant

In

ORIGINAL APPLICATION NO. 1322 OF 2024

IN THE MATTER OF

Rajneesh Karnwal

APPLICANT IN PERSON

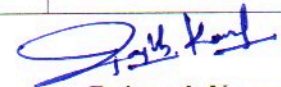
Versus

Union of India through Secretary, Ministry of Environment, Forest and Climate
Change and ors.

RESPONDENTS

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Rajneesh Karnwal
Applicant in Person

Date : 14.04.2026

Place : Hastinapur

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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REJOINDER AFFIDAVIT BY APPLICANT

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RESPONDENTS

REJOINDER AFFIDAVIT BY APPLICANT

MOST RESPECTFULLY SHOWETH;

I, Rajneesh Karnwal aged about 39 years R/O Hastinapur UP hereby solemnly affirm and declare as under:

1. That on date 20.01.2026 Hon'ble Tribunal grant 04 weeks' time to file the Rejoinder to the applicant.
2. That the Joint Committee has failed to perform its duties properly.
3. That in the affidavit filed by the District Magistrate, Meerut, at page 41, point no. 2, it is stated that R.N. College has been constructed on the said land. However, the recent photographs clearly contradict the statement made in the affidavit. This is not the college at all. The said photographs have been submitted on record by the Applicant and are marked as **Annexure 1**.
4. That as per Khatauni Phasli Year 1360, this land is recorded as part of Budhi Ganga or its floodplain, as shown in the documents submitted by the applicant on pages 48-49. Despite this, construction work is being carried out on this land, which is also in

violation of environmental norms. **It is clear from page 42 (points 2-3) that the District Magistrate, Meerut has misled the Hon'ble Tribunal.**

5. That **Respondent No. 3 (DFO, Meerut)**, at page 94 of the affidavit, has submitted only one photograph of the site, which is incomplete and used to mislead Hon'ble Tribunal. By relying on such GPS-based **photograph, a misleading impression has been given before the Hon'ble Tribunal.** The Applicant has submitted complete photographs in this regard, which are placed on record **in Annexure 1.**
6. That **Respondent No. 3** has not submitted any part of the relevant revenue record till date and has relied only on basic reports. They have failed to produce the Khatauni of Fasli Varsh 1359/1360 to present. In this regard, the Applicant has already submitted the said Khatauni, which is placed on record at pages 5-6.
7. That **Respondent No. 3 and Respondent No. 4 have also failed**, both in the past as well as in the present scenario, to submit the complete details of the sanctuary area in their jurisdiction.
8. That the Applicant has filed Google Earth imagery at **page 53**, which clearly shows that most of the mounds forming part of the Sanctuary have been destroyed due to illegal sand mining. However, Respondent No. 3 has neither taken note of this issue nor submitted any report in this regard before the Hon'ble Tribunal.
9. That the Applicant has submitted geotagged photographs which clearly show that how much Forest Department is aware about the Sanctuary area. Despite this, construction activities are ongoing within the Sanctuary, even in front of the office, yet these facts have not been placed before the Hon'ble Tribunal. The said geotagged photographs are marked as **Annexure 2.**
10. That in **Village Sirjapur**, land filling activities are being carried out without any permission, and the said area clearly falls within the **Sanctuary area.** The Applicant has placed geotagged photographs on record in this regard, which are marked as **Annexure 3**

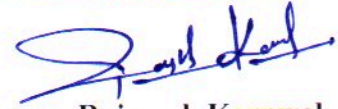
11. That certain news reports are attached herewith and are collectively marked as **Annexure 4.**

For all the reasons stated above the Hon'ble Tribunal may kindly be pleased to take cognizance of all these facts and to pass appropriate orders to meets the ends of Justice and equity.

AND FOR THIS ACT OF KINDNESS THE APPLICANTS, AS IN DUTY BOUND, SHALL EVER PRAY.

Verification

Verified on this 14th day of April 2026 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.



Rajneesh Karnwal

Applicant in Person

Date: 14.04.2026

Place: Hastinapur

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IN THE MATTER OF

Rajneesh Karnwal

APPLICANT IN PERSON

Versus

**Union of India through Secretary, Ministry of Environment, Forest and Climate
Change and ors.**

RESPONDENTS

Affidavit

I, Rajneesh Karnwal aged about 39 years R/O Hastinapur UP do hereby solemnly affirm and declare as under:

1. That I am the Applicant/Applicant In Person in above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That, the statements made in paragraphs **01 to 11** of this affidavit is true to my knowledge



Applicant In Person

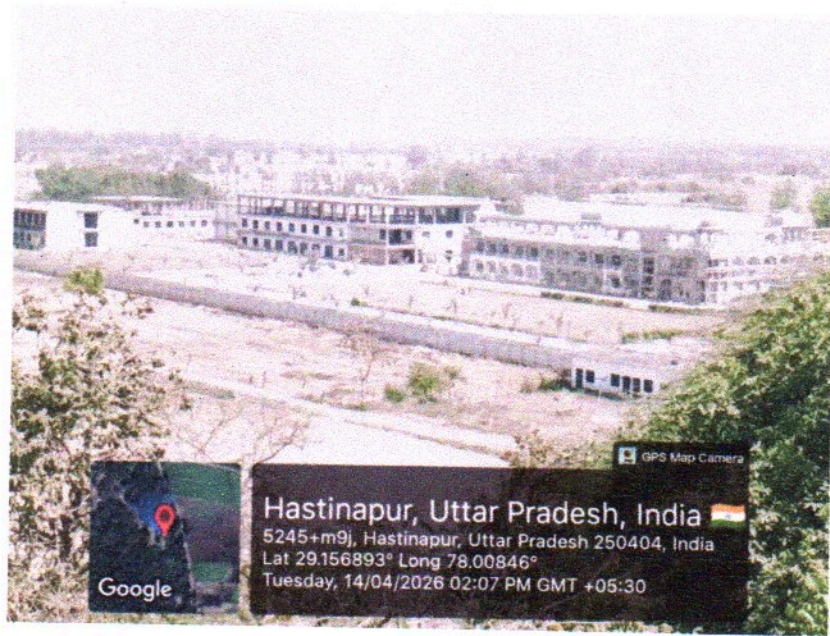
VERIFICATION

Verified on this 14th April day of 2026 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.

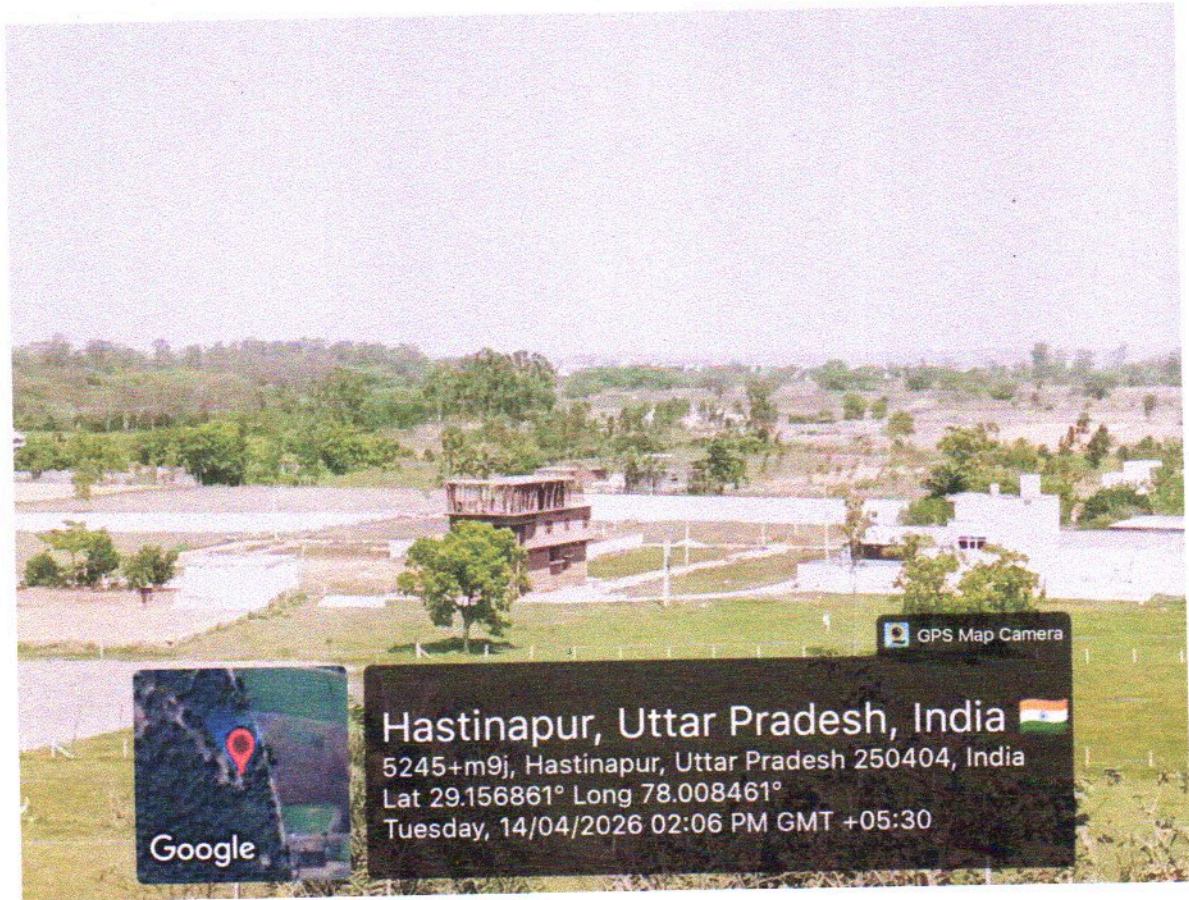


Applicant In Person /Deponent

ANNEXURE 1

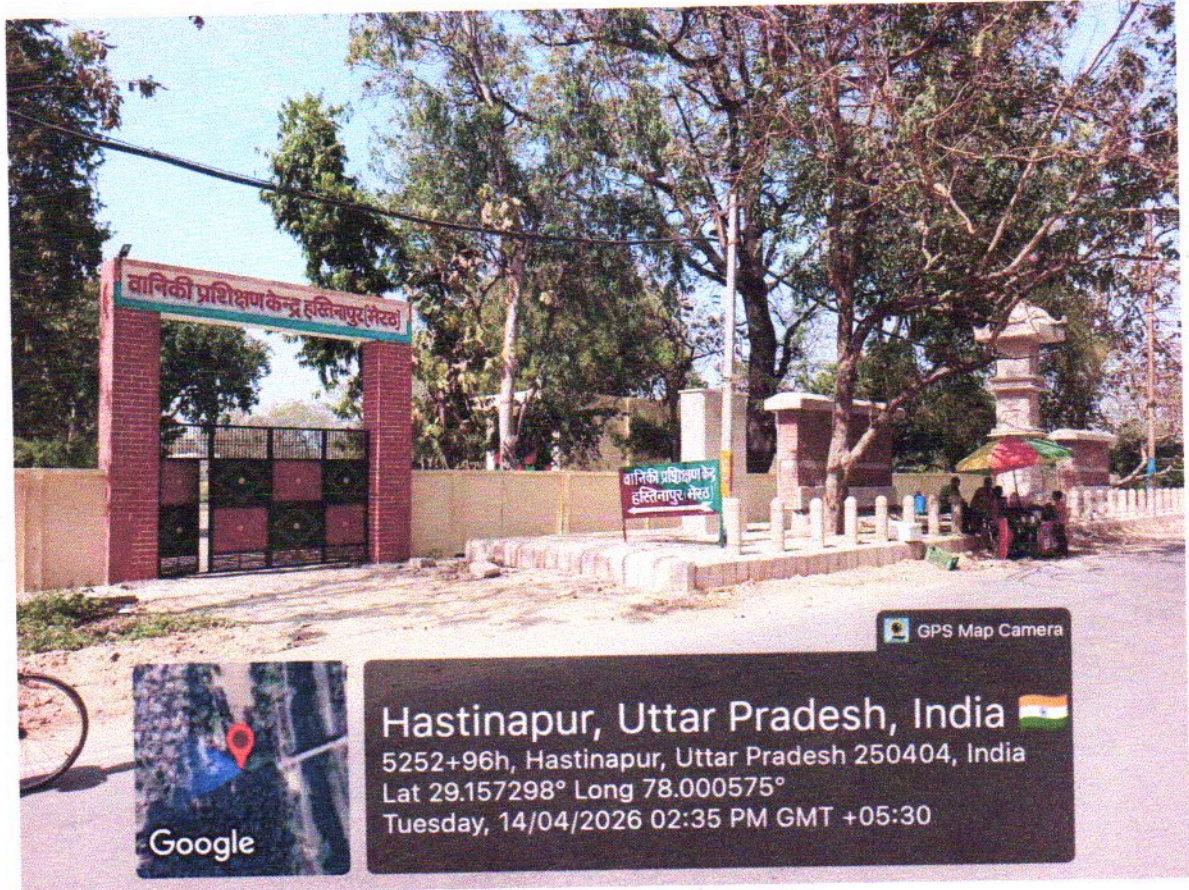


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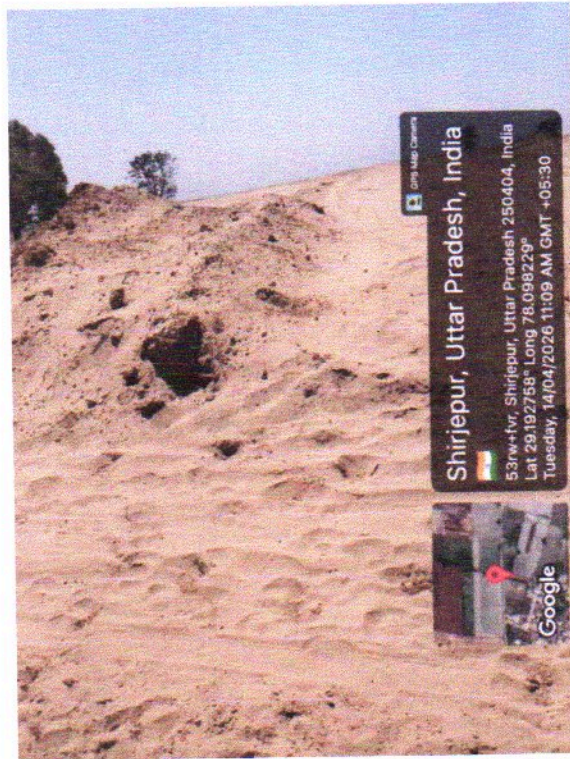
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ANNEXURE 2

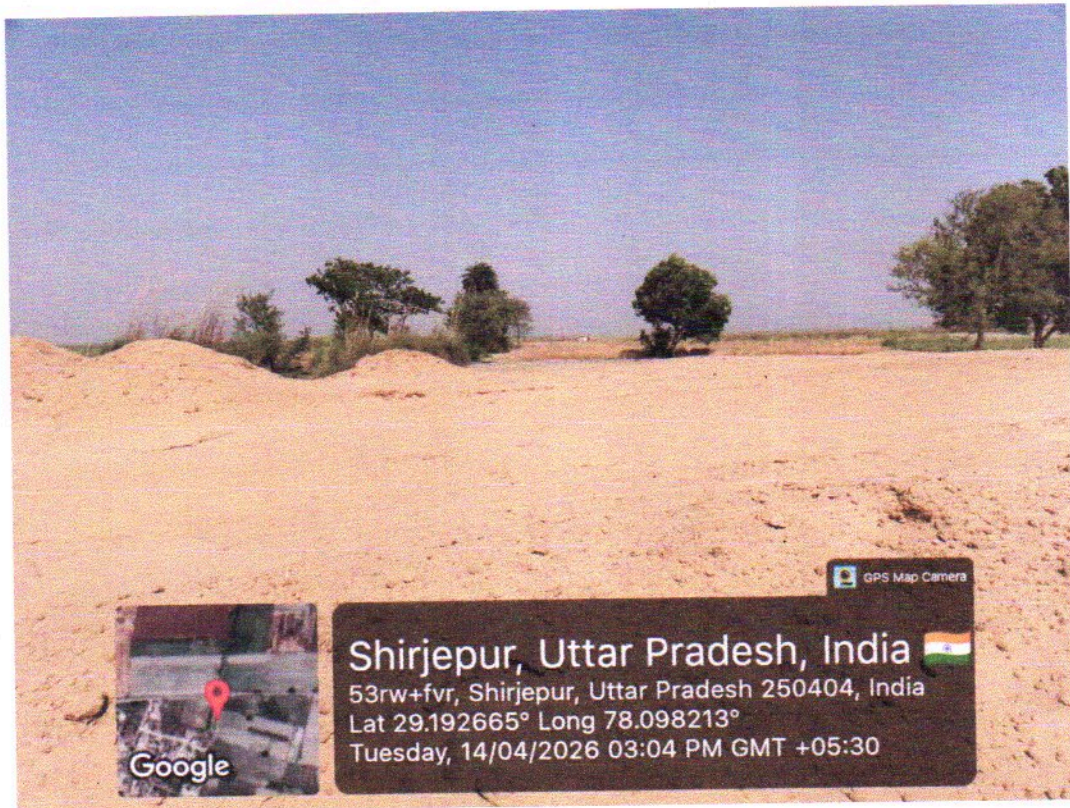


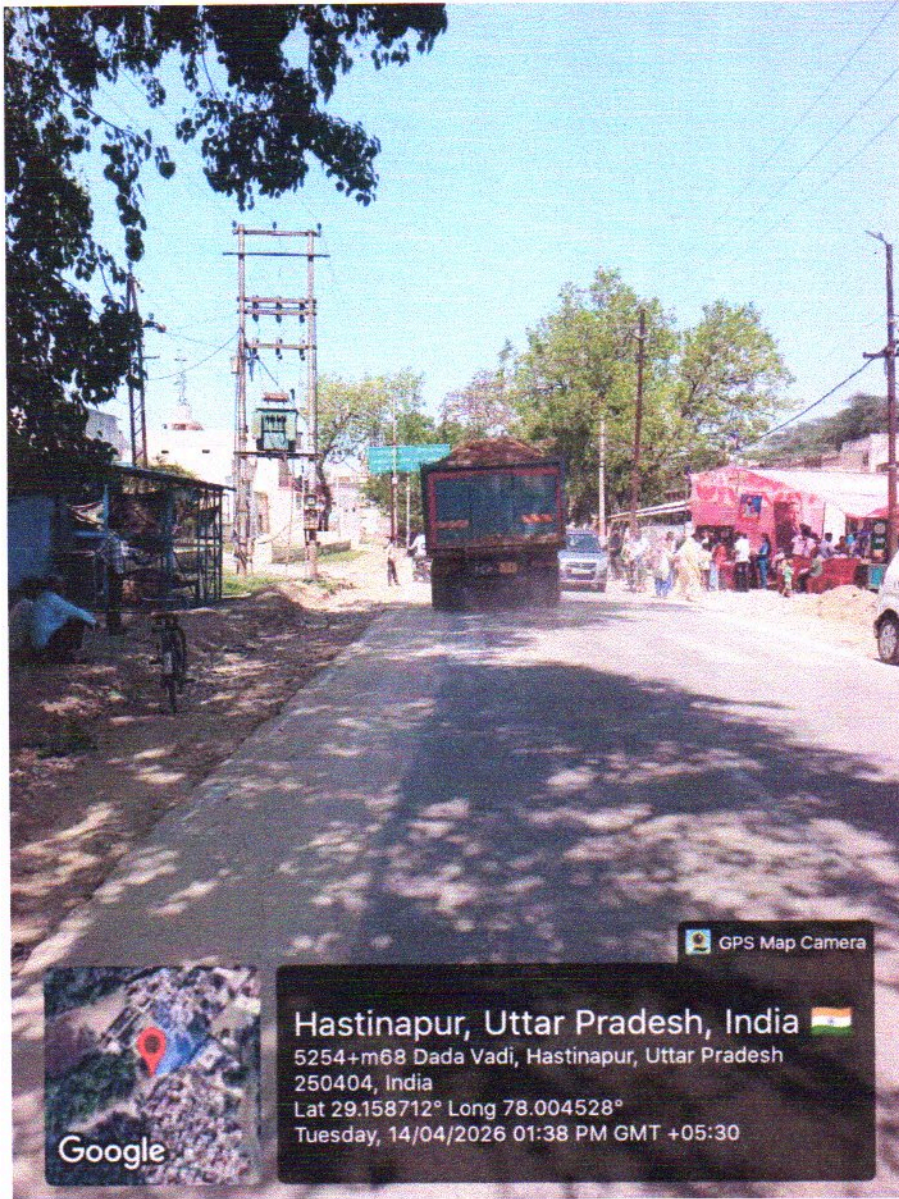
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Annexure 3



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Jayesh Kaul*

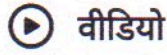




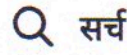
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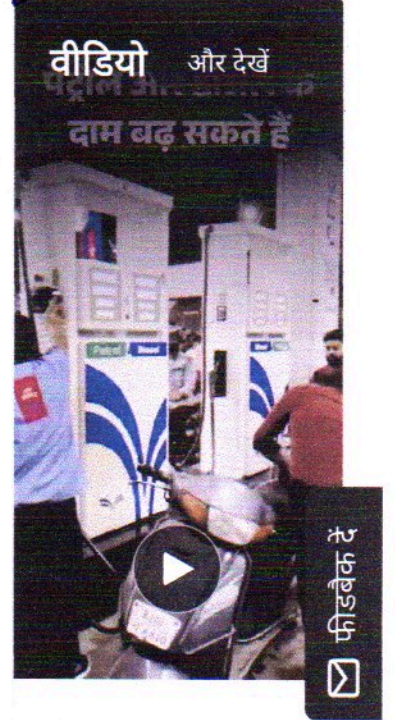
Let's collaborate to deliver the future of plumbing—stronger, safer, and smarter

हस्तिनापुर थाना क्षेत्र में अवैध खनन का धंधा चरम पर है। सरकार द्वारा खनन पर पूर्ण प्रतिबंध के बावजूद, शाम ढलते ही खनन माफिया सक्रिय हो जाते हैं और उनके डंपर सड़कों पर दौड़ने लगते हैं। यह सब प्रशासन और पुलिस की नाक के नीचे हो रहा है।

स्थानीय निवासियों का आरोप है कि खनन माफिया को न तो प्रशासन का डर है और न ही थाना पुलिस का। इससे मिलीभगत की आशंका गहराती है। लोगों का सवाल है कि पुलिस को छोटी घटनाओं की जानकारी होती है, फिर भरे हुए डंपर सड़कों पर दौड़ते हुए क्यों नहीं दिखते? ऐसा ही एक मामला गणेशपुर रोड स्थित पेट्रोल पंप के पास देखा गया, जहां शाम होते ही मिट्टी का अवैध खनन शुरू हो जाता है।

हैरानी की बात यह है कि थाना पुलिस के वाहन और 112 नंबर की गाड़ियां कई बार इसी मार्ग से गुजरती हैं, लेकिन कोई कार्रवाई नहीं की जाती। स्थानीय नागरिकों में इस बात को लेकर गहरा रोष है कि आखिर किसकी शह पर यह अवैध खनन जारी है और प्रशासन क्यों आंखें मूंदे बैठा है। यह सवाल भी उठ रहा है कि क्या ये डंपर किसी 'अदृश्य शक्ति' के संरक्षण में चल रहे हैं, जिन पर पुलिस या प्रशासन का कोई नियंत्रण नहीं है? इस संबंध में उप जिलाधिकारी संतोष कुमार ने बताया कि उन्हें अभी तक अवैध खनन की कोई जानकारी नहीं मिली है। उन्होंने जांच कराने का आश्वासन

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Rajesh Kaur



आज का राशिफल

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पॉजिटिव- आज आपकी कोई योजना अमल में आने वाली है। बस उसे किसी के सामने ज्यादा

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Meerut News: अवैध खनन की शिकायत पर हरकत में आया पशासन त्तांच शरू

अमर
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अमर उजाला

★★★★★

ऐड-लाइट अनुभव के लिए अमर उजाला
एप डाउनलोड करें

अभी इनस्टॉल करें

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Rashid Kaul*



इकवारा के जंगल में खनन की जांच करते लेखपाल स्रोत ग्रामीण



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